

Vajpayee is saying. It cannot be accepted. On behalf of my party. I want to put it on record, that we are opposed to this. The Election Commission has no right to take a political decision. This is a political decision (*Interruptions*).

श्री आर० एन० राकेश (चेल) : पुलिस अत्याचार से पीड़ित होकर

... (व्यवधान) ...

12 दिन से भूख हड़ताल कर रहे हैं, उसका कोई समाधान नहीं निकला है।

... (व्यवधान) ...

होम मिनिस्टर ने आश्वासन दिया था कि माइनास्टीज कमीशन ने जो रिपोर्ट है उसे वह सदन में पेश करेंगे, उसे पेश नहीं किया और मंडल कमीशन की रिपोर्ट भी पेश नहीं किया। ... (व्यवधान) ...

MR. SPEAKER : Not allowed.

(*Interruptions*)

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : बल बनारस में 77 आदमी गिरफ्तार किए गए। उनके ऊपर लाठी चार्ज हुआ।

अध्यक्ष सहोदय : यह स्टेट सबजेक्ट है, मैं क्या करूँ ?

श्री राजनाथ सोनकर शास्त्री : यह स्टेट सबजेक्ट नहीं है। प्राइम मिनिस्टर बहां गई थी और स्वागत के समय यह हुआ। मैं चाहता हूँ इस पर विचार किया जाय।

SHRI G. M. BANATWALLA (Pannani) : Sir, we have taken strong objection before the Election Commission and the Government about adopting 1971 Assam electoral rolls. We have demanded 1979 electoral rolls.

MR. SPEAKER : This is your opinion and that is his opinion. I have nothing to do with it.

11.25 hrs.

PAPERS LAID ON THE TABLE

Report of the Law Commission

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table a copy of the Hundredth Report of the Law Commission on 'Litigation by and against the Government : Some recommendations for reform'. [Placed in Library. See LT—No. 86 88/84]

Notification under Delhi Motor Vehicles Taxation (Amendment) Act 1983 and statement showing reasons for delay in laying the Notification and Reports of the Calcutta Dock Labour Board. Notification under Motor Part Trast Act, 1965.

THE MINISTRY OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : I beg to lay on the Table :

- (1) A copy of Notification No. UDT (A)/Tpt/83 (Hindi and English versions) published in Delhi Gazette dated the 1st Decemebr, 1983 regarding the date of enforcement of the provisions of Delhi Motor Vehicles Taxation (Amendment) Act, 1983. [Placed in Library. See LT—No. 8689/84]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. See LT—No. 8689/84]